

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 249/MP/2022**

Subject : Petition for seeking direction to the Respondents to pay capacity charges and interest on delay in payment of capacity charges and energy charges in terms of PPA dated 13.3.1997.

**Petition No. 250/MP/2022**

Subject : Petition for reimbursement of finance and procurement costs and applicable interest as per the provisions of PPA.

**Petition No. 251/MP/2022**

Subject : Petition for reimbursement of bank guarantee commission (part of finance and procurement costs) as claimed vide supplementary bills bearing Nos. 003 dated 21.3.2011, 004 dated 27.3.2012, 005 dated 1.3.2013, 006 dated 14.3.2014 and 007 dated 11.3.2015 and consequently direct the Respondents 1 to 3, to reimburse an amount of Rs.30,07,901/- being their share of bill amount.

**Petition No. 252/MP/2022**

Subject : Petition for direction to the Respondents to pay an amount of Rs. 9,11,91,4781- towards reimbursement of the minimum fuel off-take charges (imbalance charges, cost of ship or pay quantity and cost of deficiency quantity of gas) as claimed by the Petitioner which are part of monthly tariff bills.

Petitioner : Lanco Kondapalli Power Limited

Respondents : Andhra Pradesh Power Coordination Committee and 5 others

Date of Hearing : **6.2.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Sanjay Sen, Senior Advocate, LKPL  
Shri Saurabh Gupta, Advocate, LKPL  
Shri Puneet Yadav, Advocate, LKPL  
Ms. Swapna Seshadri, Advocate, Andhra & Telangana Discoms  
Ms. Aishwarya, Advocate, Andhra & Telangana Discoms  
Shri Harsha, Advocate, Andhra & Telangana Discoms

**Record of Proceedings**

During the hearing, the learned Senior counsel for the Petitioner requested that these batch matters be specially fixed for hearing on any date as convenient to the Commission. The learned counsel for the Respondent also supported the said request. The request was acceded to by the Commission.



2. On a specific query of the Commission as to whether the matters can be referred to arbitration, the learned counsels for both parties submitted that they would seek instructions and place on record their submissions prior to the next date of hearing.
3. The Commission adjourned the hearing of the petitions after directing the parties to file their note of submissions (not exceeding four pages), including the question of referring the matters to arbitration, on or before **10.3.2025**, after serving a copy to others.
4. These petitions shall be listed for hearing on **21.3.2025 at 2.30 p.m.**

**By order of the Commission**

**(B. Sreekumar)  
Joint Chief (Law)**

